

तथा अन्य प्रादेशिक भाषाओं में प्रकाशित करा लें ।

सामान्य विज्ञान के अध्यापकों के मार्ग दर्शन के लिये पुस्तकें

१०४८. श्री प्रकाशवीर शास्त्री: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) मंत्रालय द्वारा अध्यापकों के मार्ग दर्शन के लिये अब तक सामान्य विज्ञान की कितनी पुस्तकें तैयार की गई हैं;

(ख) अगले वर्ष ऐसी कितनी पुस्तकें तैयार करने का विचार है; और

(ग) हिन्दी में ऐसी कुछ पुस्तकें छपाई गई हैं या छपाई जाएंगी ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) :

(क) सामान्य विज्ञान की मूल्यांकन तकनीक पर एक पुस्तक ।

(ख) संख्या का अभी निर्णय नहीं किया गया है ।

(ग) राज्य प्राधिकारियों को यह सुझाव दिया गया है कि वे स्थानीय आवश्यकताओं के अनुसार पुस्तक का अनुवाद प्रादेशिक भाषाओं में करा लें ।

Seizure of Jute Goods at Calcutta

1049. { Shri Muhammed Elias:
Shri Ram Krishan Gupta:
Shri Chuni Lal:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2464 on the 28th March, 1961 and state:

(a) the names of the firms of exporters charged with violation of the provisions of the Sea Customs Act and the Foreign Exchange Regulation Act;

(b) the details of the steps taken by the Collector of Customs, Calcutta; and

(c) at what stage is the case pending?

The Minister of Finance (Shri Morarji Desai): (a) The names are given below:—

(i) Messrs Bharat Commercial Company, Calcutta.

(ii) Messrs Kissenlal Bangur, Calcutta.

(iii) Messrs Shree Luchminarayan Jute Mills Limited, Calcutta.

(b) & (c). The case against Messrs Bharat Commercial Company has been adjudicated. 5,800 bales of jute goods which had been shipped or sought to be shipped in contravention of law on the account of the firm have been confiscated under section 167(8) of the Sea Customs Act read with Sections 23A and 23B of Foreign Exchange Regulation Act, with an option to pay a fine of Rs. 25 lakhs in lieu of confiscation. A personal penalty of Rs. 5 lakhs has been imposed on the proprietor of the firm, and a penalty of Rs. 1 lakh on an authorised representative of the firm.

Adjudication proceedings are in progress against the other two firms named in the reply to part (a) above. These firms appear to be concerned in the attempted illegal exportation of 125 bales of jute goods.

विवाह विच्छेद के मामले

१०५०. श्री म० ला० द्विवेदी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार के पास ऐसी सूचना है कि देश की विभिन्न अदालतों में हिन्दू संहिता बिल के अधीन विवाह-विच्छेद के कितने मामले दर्ज कराये गये; और

(ख) उनमें से कितने मामलों में अदालतों द्वारा विवाह-विच्छेद स्वीकार किया गया ?